

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA(SH) No. 89 of 2013

5.07.2013

Heard Mr. S Jindal, the learned counsel for the petitioner.

On perusal of the Para-8 of the of the bail application, it appears that bail application is still pending with the Special Judge, Shillong.

Let the said bail application be disposed of and then the petitioner can approach this Court, if require to do so. Therefore at this stage, I am not inclined to interfere with the instant case and the matter stands disposed of.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB (SH) No. 82 of 2013

5.07.2013

Heard Mr. AS Siddiqui, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned PP.

The learned PP produced the CD and submits that if pre-arrest bail is granted, prosecution has no objection provided the accused cooperate with the investigation.

Considering the submission advanced by the learned PP, the accused is allowed to go on pre-arrest bail with a sum of Rs. 50,000/- with one surety of the like amount on the following conditions.

- i) He shall appear before the IO concerned for 1(one) week w.e.f. 6.07.13, thereafter, as and when necessary by the IO for the purpose of investigation.
- ii) He shall not interfere with the investigation or tamper any evidence.
- iii) He shall appear before the Trial Court to face trial as and when necessary.

With these observations and directions, bail application is allowed and the matter stands disposed of.

Court Master to return the CD to the learned PP.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA(SH) No. 81 of 2013**

5.07.2013

List this matter on 9.07.13 on the ground that CD has not yet been received as submitted by Mr. ND Chullai, the learned PP.

Mr. S Thapa, the learned counsel for the petitioner is present.

List it accordingly.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Appeal(SH) No. 1 of 2013

5.07.2013

Heard Mr. S Syngkon, the learned counsel for the petitioner as well as Mr. S Sen Gupta, the learned state counsel who sought 2(two) weeks' time for preparation of paper book.

Prayer is allowed.

List this matter on 19.07.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Election Petn.(SH) No. 1 of 2013

5.07.2013

Heard Mr. K Paul, the learned counsel for the petitioner.

Mr. HS Thangkhiew, the learned senior counsel for respondents No. 6,7&8 and Mr. GA Dkhar, the learned counsel for respondent No. 3 sought 2(two) weeks' time for written statement.

None appears for on behalf of respondent No. 4 and for respondent No. 2.

Mr. JM Thangkhiew, the learned counsel for respondent No. 1 submits that he has filed application for preliminary objection, so the matter needs to be heard.

List this matter on 19.07.13 for maintainability of the petition.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI.A.(SH) No. 4 of 2011

05.07.2013

Heard Mr. S. Sengupta, the learned Addl. P.P who submits that, paper book is not yet ready till date and sought for 1(one) week's time.

The prayer is allowed.

Mr. S. Dey, the learned counsel for the respondent is present.

List this matter on 12.07.2013.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P. (Cr1.)(SH) No. 1 of 2013

05.07.2013

Heard Mr. H.R. Nath, the learned counsel for the petitioner as well as Mr. S.Sengupta, the learned State counsel.

No affidavit has been filed by Mr. R. Debnath, the learned CGC, so no further time is allowed to the learned CGC.

List this matter for hearing on 10.07.2013.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P. (Cr1.)(SH) No. 2 of 2013

05.07.2013

Heard Mr. H.R. Nath, the learned counsel for the petitioner as well as Mr. S.Sengupta, the learned State counsel.

No affidavit has been filed by Mr. R. Debnath, the learned CGC, so no further time is allowed to the learned CGC.

List this matter for hearing on 10.07.2013.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P. (Cr1.)(SH) No. 3 of 2013

05.07.2013

Heard Mr. H.R. Nath, the learned counsel for the petitioner as well as Mr. S.Sengupta, the learned State counsel.

No affidavit has been filed by Mr. R. Debnath, the learned CGC, so no further time is allowed to the learned CGC.

List this matter for hearing on 10.07.2013.

JUDGE

V. Lyndem

